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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

O.A. No. 1145/1989. Date of decision: September 17, 1990

Shri. Mulkh Raj II & Ors. ... Applicants.

vs.

Union of India & Ors. ... Respondents.

O.A. No. 1211/1989.

Shri Mohan Lal Jaggi & Ors. ... Applicants.

vs.

Union of India and Ors. ... Respondents.

CORAM:

Hon'ble Mr. Justice Amitav Banerji, Chairman.

Hon'ble Mr. I.K. Rasgotra, Member (A).

For the applicants ... Ms. Nitya Ramakrishna
Counsel.

For the respondents ... Mrs. Raj Kumari
Chopra, counsel

(Judgment of the Bench delivered by Hon'ble
Mr. Justice Amitav Banerji, Chairman).

These two O.A.s raise identical questions of facts
and law as has been decided in the O.A. No. 1746/88 -

Yash Pal Kumar & Ors vs. Union of India & Ors and
four other O.A.s by us on 28.8.1990. These two O.A.s
have been filed by three and fourteen applicants respectively
state almost identical facts and raise identical questions
of law.

We have heard Ms. Nitya Ramakrishna, learned
counsel for the applicants and Mrs. Raj Kumari Chopra, learned
counsel for the respondents.

We have considered the matter extensively in O.A. 1746/88 and connected O.As and have also relied on the decision of the Tribunal in the case of SHRI P.L.TIWARI Vs. U.O.I. & ANOTHER (1988 Vol.IV ATC 148).

We have held in the above case that the applicants were also entitled to promotion from 1.10.1968 being seniors to those who have been given promotion by orders dated 30.9.1968 and 15.3.1985. We decided the question as to the date from which the applicants should get promotion. We held that they were entitled to get promotion from the date, their juniors got promotion, viz. 1.10.1968. The applicants, being senior to those who have superseded them were also entitled to similar relief from 1.10.1968.

For the reasons indicated in the aforementioned decision of this Bench dated 28.8.1990 in O.A.1746/88 and connected O.As, we allow these two O.As and direct the respondents to grant promotion to the applicants from 1.10.1968 and they would also be entitled to monetary benefits arising out of difference of pay and allowances from 1.10.1968 to the actual date of their promotion. The above order may be complied with within a period of three months from the date of service of a copy of this order. There will be no order as to costs.


(I.K.RASGOTRA)
MEMBER (A)

17.9.1990.


(AMITAV BANERJI)
CHAIRMAN
17.9.1990.